

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM

आयकरअपीलसं./ITA No.74/SRT/2022

(निर्धारणवर्ष / Assessment Year: (2017-18)

(Virtual Hearing)

Balubhai Naranbhai Babariya, A-201, Panchratna Apartment, Opp. Affile Tower, L. H. Road, Surat – 395006.	Vs.	The PCIT, Surat -1
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AAYPB8562A		
(Appellant)		(Respondent)

Appellant by : Shri Ashwin K. Parekh, CA

Respondent by : Shri Ashok B. Koli, CIT(DR)

सुनवाईकीतारीख/ Date of Hearing : 10/04/2023

घोषणाकीतारीख/Date of Pronouncement: 10/04/2023

आदेश / O R D E R

PER Dr. A. L. SAINI, ACCOUNTANT MEMBER:

The present appeal is preferred by the assessee challenging the impugned order dated 29.03.2022, passed by the learned Principal Commissioner of Income Tax, Surat-1 [in short “the PCIT”], under section 263 of the Income Tax Act, 1961 [hereinafter referred to as “the Act”].

2. Before us, the Learned Counsel, Shri Ashwin K. Parekh, on behalf of the assessee, submitted that assessee did not wish to press this appeal, to which, the learned Departmental Representative (in short the “the Id. DR”) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee (*in ITA No.74/SRT/2022 for AY.2017-18*) is dismissed as withdrawn.

Order is pronounced on 10/04/2023 in the open court.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER

सूरत /Surat

दिनांक/ Date: 10/04/2023

SAMANTA

Copy of the Order forwarded to:

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

By Order

// TRUE COPY //

Assistant Registrar/Sr. PS/PS
ITAT, Surat